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of Special Officers)*

TAMIL NADU ACT NO. 60 OF 1979.*

**THE TAMIL NADU PANCHAYATS (APPOINTMENT
OF SPECIAL OFFICERS) ACT, 1979.**

[Received the assent of the Governor on the 5th December 1979, first published in the Tamil Nadu Government Gazette Extraordinary on the 5th December 1979 (Kar-thigai 19, Chitharthi(2010—Tiruvalluvar Andu)).]

An Act to provide for the appointment of Special Officers to Panchayats in the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirtieth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979.

(2) It shall be deemed to have come into force on the 12th September 1979.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Panchayats Act" means the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958) ;

(b) words and expressions used and not defined in this Act but defined in the Panchayats Act shall have the meanings respectively assigned to them in that Act.

Members and President of Panchayats to cease to hold office.

3. Notwithstanding anything contained in the Tamil Nadu Panchayats (Extension of Term of Office) Act, 1976 (President's Act 32 of 1976), or in any other law for the time being in force the term of office of members and Presidents and members of the committees of all the panchayats in the State of Tamil Nadu holding office as such immediately before the date of commencement of this Act, shall expire on and from the date of commencement of this Act and accordingly all such members and Presidents of panchayats and members of the committees of such panchayats established or constituted by or under the Panchayats Act, shall be deemed to have vacated their office on and from the date of commencement of this Act.

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 30th October 1979, Part IV—Section 1, Page 399.

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4. (1) (a) Notwithstanding anything contained in Panchayats Act, the State Government shall appoint Special Officers to exercise the powers and perform the functions of—

Appointment of Special Officers to exercise the powers and perform the functions of panchayats.

(i) the panchayats established or constituted by or under the Panchayats Act and referred to in section 3 ;

(ii) the Presidents of the panchayats and of the committees established or constituted by or under the Panchayats Act and referred to in section 3 ;

(b) A Special Officer may be appointed under clause (a) for one or more panchayats, as the State Government may, by order, specify.

(2) Each Special Officer referred to in sub-section (1) may also exercise all or any of the powers and perform all or any of the functions of any other officer or authority under the Panchayats Act, which the State Government may, by notification, specify.

(3) (a) Each Special Officer shall hold office for a period of ¹[four years] on and from the date of commencement of this Act :

Provided that if any vacancy arises in the post of a Special Officer, the vacancy shall be filled up by the State Government and the person appointed in the vacancy shall hold office for the remainder of the said period :

¹ This expression was substituted for the expression "three years and six months" by the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1983 (Tamil Nadu Act 9 of 1983). Earlier, for the expressions "for a period of two years and nine months", "for a period of two years and three months", "for a period of two years", "for a period of one year and six months" and "for a period of one year", the expressions "for a period of three years and six months", "for a period of two years and nine months", "for a period of two years and three months", "for a period of two years" and "for a period of one year and six months" were respectively substituted by the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Act, 1982 (Tamil Nadu Act 39 of 1982), which was deemed to have come into force on the 11th June 1982, the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1982 (Tamil Nadu Act 6 of 1982), which was deemed to have come into force on the 10th December 1981, the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Act, 1981 (Tamil Nadu Act 49 of 1981), the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1981 (Tamil Nadu Act 12 of 1981), and the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1980 (Tamil Nadu Act 30 of 1980).

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(b) The State Government may determine the relations of a Special Officer with themselves.

Delegation of powers of Government.

5. (1) The State Government may, by notification, authorise the Inspector or any other officer to exercise any of the powers vested in them under section 4, in respect of any panchayat.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and subject also to control and revision by the State Government.

Repeal. 6. (1) The Tamil Nadu Panchayats (Appointment of Special Officers) Ordinance, 1979 (Tamil Nadu Ordinance 13 of 1979), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had come into force on the 12th day of September 1979.

¹ The following second proviso was omitted by the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Act, 1982 (Tamil Nadu Act 39 of 1982);--

"Provided further that the State Government may, by notification, for sufficient cause direct that the term of office of the Special Officers of all or any of the panchayats be reduced by such period not exceeding six months as may be specified in such notification".

Earlier in the said proviso, for the words "six months", "three months" and "two months", the words "three months", "two months" and "three months" were respectively substituted by the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1980 (Tamil Nadu Act 39 of 1980), the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1981 (Tamil Nadu Act 49 of 1981), the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1982 (Tamil Nadu Act 6 of 1982), which was deemed to have come into force on the 10th December 1981 and the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Act, 1982 (Tamil Nadu Act 39 of 1982), which was deemed to have come into force on the 11th June 1982.

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 30th March 1985 and is hereby published for general information :—

ACT No. 10 OF 1985.

An Act further to amend the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1985.

(2) It shall be deemed to have come into force on the 30th May 1984.

2. *Amendment of section 4, Tamil Nadu Act 60 of 1979.*—In clause (a) of sub-section (3) of section 4 of the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979 (Tamil Nadu Act 60 of 1979) (hereinafter referred to as the principal Act),—

(i) for the expression “four years and nine months”, the expression “five years and nine months” shall be substituted.

(ii) in the second proviso, for the expression “two months”, the expression “three months” shall be substituted.

3. *Repeal and saving.*—(1) The Tamil Nadu Panchayats (Appointment of Special Officers) Third Amendment Ordinance, 1984 (Tamil Nadu Ordinance 24 of 1984) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. VADIVELU
 Commissioner and Secretary to Government,
 Law Department.

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 10th June 1985 and is hereby published for general information:—

ACT No. 27 OF 1985.

An Act further to amend the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Act, 1985.

(2) It shall come into force at once.

2. *Amendment of section 4, Tamil Nadu Act 60 of 1979.*—In clause (a) of sub-section (3) of section 4 of the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979 (Tamil Nadu Act 60 of 1979), for the expression “for a period of five years and nine months on and from the date of commencement of this Act”, the expression “for a period upto and inclusive of the 15th September 1985” shall be substituted.

(By order of the Governor.)

S. VADIVELU,

*Commissioner and Secretary to Government,
Law Department.*

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 8th February 1986 and is hereby published for general information :—

ACT No. 10 OF 1986.

An Act further to amend the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Panchayats (Appointment of Special Officers) Amendment Act, 1986.

(2) It shall be deemed to have come into force on the 13th September 1985.

2. *Amendment of section 4, Tamil Nadu Act 60 of 1979.*—In clause (a) of sub-section (3) of section 4 of the Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979 (Tamil Nadu Act 60 of 1979) (hereinafter referred to as the principal Act), for the expression “the 15th September 1985”, the expression “the 31st March 1986” shall be substituted.

3. *Repeal and saving.*—(1) The Tamil Nadu Panchayats (Appointment of Special Officers) Third Amendment Ordinance, 1985 (Tamil Nadu Ordinance 4 of 1985) and the Tamil Nadu Panchayats (Appointment of Special Officers) Fourth Amendment Ordinance, 1985 (Tamil Nadu Ordinance 17 of 1985) are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinances, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor.)

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.